

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MAA DURGA FLOUR MILLS PVT. LTD.**

**RELEVANT PARTICULARS**

1.	Name of the Corporate Debtor	Maa Durga Flour Mills Pvt. Ltd.
2.	Date of incorporation of Corporate Debtor	26/07/1999
3.	Authority under which Corporate Debtor is incorporated / registered	ROC - Cuttack
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U15311OR1999PTC005852
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Kairapari (Tangi) Kotsahi Cuttack, Orissa 754022
6.	Insolvency commencement date in respect of corporate debtor	04/09/2019
7.	Estimated date of closure of insolvency resolution process	02/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sambhu Lal Agarwal IBBI/IPA-001/IP-P00387/2017-18/10698
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Sambhu and Associates, Kolkata Bazar Building, 2nd floor, Nayapara, Sambalpur-768001. Sambhuandassociates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sambhu and Associates, Kolkata Bazar Building, 2nd floor, Nayapara, Sambalpur-768001. mdfm.cirp@gmail.com
11.	Last date for submission of claims	18/09/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) N.A

● Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maa Durga Flour Mills Pvt Ltd. on 04/09/2019.

● The creditors of Maa Durga Flour Mills Pvt Ltd are hereby called upon to submit their claims with proof on or before 18/09/2019 i.e. fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

● The claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulation 7, 8, 9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

● The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

● Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Registration No.

Date

Place

: Sd/- Sambhu Lal Agarwal

: IBBI/IPA-001/IP-P00387/2017-18/10698

: 06/09/2019

: Sambalpur

